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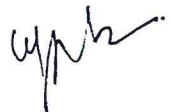
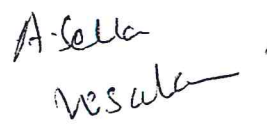
NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 17/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER : CA 213/2017  
PETITION NUMBER : TCP/140/2016  
NAME OF THE PETITIONER(S) : S. Reha Banu  
NAME OF THE RESPONDENT(S) : M/s Green House Promoters P. Ltd & 8 others  
UNDER SECTION : 397/398 and 237

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	K.P. Sanjeev Kumar for petitioner	Advocate for petitioner	
2.	A. Sella Visalakshi for Respondents 5-8	Counsel for Respondents 5-8	

**ORDER**

Counsel representing both the parties are present and submitted that the matter is almost settled between the parties. At this stage, counsel for petitioner filed CA 213 of 2017 submitting that there is a need for impleading all legal heirs of late A M Sathick Batcha, who is the husband of the petitioner. The particulars of the necessary parties have been mentioned in para 3 of the CA. Counsel for respondents reported no objection to allow the prayer in the CA. In the circumstances, the CA is allowed. Counsel for petitioner is directed to amend and file the amended petition before the next date of hearing. In case the matter is settled, both the parties are directed to file joint memo of compromise between the parties. Time extended at request of both the parties. Put up on 24.11.2017 at 10.30 A.M.

  
K Anantha Padmanabha Swamy  
Member (Judicial)